



SUPREME COURT BAR ASSOCIATION (Regd.)

SUPREME COURT OF INDIA, TILAK MARG, NEW DELHI-110001 (INDIA)

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SCBA/EC.2021-22

Dated 27.09.2021

RESOLUTION

The Executive Committee of the Supreme Court Bar Association in its meeting held on 27.09.2021 has unanimously resolved, barring one member namely Ms. Nina Gupta, Executive Member, that the physical hearing in the Supreme Court should commence forthwith and the proximity card/SCBA identity card should be sufficient for any of our members to enter Supreme Court building which has been recently renamed as High Security Zone. The aforesaid Supreme Court building is the work abode of the Supreme Court Lawyers and access to the same are being denied which amounts to a clear infringement to our fundamental rights. The manner in which hybrid hearing has commenced has been a non starter because firstly the virtual option is given to lawyers who find the same convenient and the lawyers who want to come to enter the physical hearing find the SOP with regard to entry in the Supreme Court building completely unjustified and humiliating.

The Executive Committee also resolves that the certain category of matters especially those concerning the CJI roster are not being listed for hearing for months together in spite of repeated mentioning by the concerned lawyers. All such matters pending for listing including all applications for vacating stay orders should be listed at the earliest on priority basis.

VIKAS SINGH

President